

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)Diary No(s).11420/2020

(Arising out of impugned final judgment and order dated 21-10-2019 in CRLA No.1122/1993 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MAHAK CHAND & ORS.

Respondent(s)

(IA No.78339/2020-CONDONATION OF DELAY IN FILING and IA No.78344/2020-EXEMPTION FROM FILING O.T.)

Date : 26-10-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Sarvesh Singh Baghel, AOR
Ms. Shivranjani Ralawata, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Heard learned counsel for the petitioner.

The application for exemption from filing official translation of annexures is allowed.

Issue notice on the application for condonation of delay as also on the special leave petition.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(RAJ RANI NEGI)
DEPUTY REGISTRAR